

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 29**

**CA 270/2022 CA 276/2022 CA 3/2023 CA 75/2024 IN CP 168/MB/2022**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **12.07.2024**

NAME OF THE PARTIES: **ZEBA RAJESH KOHLI V/s GOOD HOUSE  
KEEPING CO PVT LTD**

Section 241(1)- 242(4) of the Companies Act, 2013 and Rule 11 of the NCLT

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**ORDER**

Counsel Rohit Gupta, Adv. Ashwini Gawde and Adv. Nashra Siddiqui i/b ASR & Associates for the Petitioner present. Adv. Shyam Kapadia a/w Adv. Aliff Fazelbhoj, Adv. Diya G. Adv. Prachi Raval i/b ALMT Legal for the Respondent present.

Ld. for the Petitioner is not ready to argue the petition. The Ld. Counsel for the Applicant in CA 75 of 2024 presses for appointment of the forensic auditor. This Bench is of considered view that the petition be heard on merits and the final order can be passed, hence no interim order is desirable at this stage. List this matter on Board on **30.08.2024 at 2:30 P.M.**

**-sd-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

**-sd-**

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**